

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 236 of 2021

.....

1. Mamta Kumari		
2. Nirmala Kumari		
3. Anup KumarPetitioners
-Versus-		
The State of JharkhandOpp. Party

CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR

.....

For the Petitioners	:	- Mr. Jitesh Kumar, Adv.
For the State	:	- Mr. Shekhar Sinha, PP.
For the Informant	:	- Mr. Dilip Kr. Prasad, Adv.

.....

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

.....

I.A. No. 2433 of 2021

06/07.09.2021 It has been submitted that it is a matrimonial dispute and both the parties have settled their dispute outside the Court and they are leading to peacefully matrimonial relationship and residing together.

In that view of the matter, the petitioners are exempted from surrender for three months i.e. 10.12.2021.

Put up this case on 10.12.2021.

In the meantime, both the parties are directed to appear before the Lok Adalat, which is scheduled to be held on 11.09.2021, for settlement of their dispute as there is chance of settlement.

(Rajesh Kumar, J.)

Kamlesh/